

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3426**

**TO BE ANSWERED ON THE 6<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 15, 1938  
(SAKA)**

**CRIME BY JUVENILES**

**3426. SHRI KAUSHAL KISHORE:  
SHRI KAUSHALENDRA KUMAR:  
SHRI N.K. PREMACHANDRAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether cases of crime committed by juveniles are on the rise in the country;**

**(b) if so, the details thereof along with the total number of such cases reported during the last three years, State-wise;**

**(c) whether the Government has conducted any study to identify the reasons behind such increase and if so, the outcome thereof;**

**(d) whether the Government proposes to introduce a new education system for personality development of the youths with character modulation so as to prevent juvenile crimes and if so, the details thereof; and**

**(e) the corrective steps taken by the Government to stop such crimes and the measures taken for rehabilitation of children with crime record?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (b): States/UTs-wise total cases (including both IPC & SLL)**

**registered against juveniles in conflict with law during 2013-2015 is**

**at Annexure.**

**(c) to (e): Ministry of Home Affairs has not conducted any study regarding crimes committed by juveniles. The primary responsibility of effective functioning of the Child Care Institutions (CCIs) for children in conflict with law vests with the State Governments/UT Administrations concerned. The Government of India has recently enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act) from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000 and the State Government/UT Administrations are requested from time to time to identify and register all Child Care institutions (CCIs) under relevant provisions of JJ Act in order to ensure the standards of care in these institutions. Further, the Ministry of Women & Child Development is implementing a Centrally Sponsored Scheme namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to the State Government/UT Administrations for setting up and maintenance of various types of Homes including Homes for children in conflict with law, either by themselves or through voluntary organisations. The setting up of such new Homes is decided by the inter-ministerial Project Approval Board (PAB) constituted under the Scheme to consider and approve the financial proposals received from the State Governments/UT Administrations**

## State/UT-wise Number of cases registered against juveniles under total cognizable crimes (including IPC &amp; SLL) crimes during 2013-2015

SL	State/UT	2013			2014			2015		
		IPC	SLL	Total	IPC	SLL	Total	IPC	SLL	Total
1	Andhra Pradesh	2201	59	2260	871	12	883	1002	13	1015
2	Arunachal Pradesh	118	0	118	77	4	81	62	4	66
3	Assam	600	24	624	466	21	487	580	44	624
4	Bihar	1814	290	2104	4044	327	4371	1562	96	1658
5	Chhattisgarh	1942	251	2193	1611	188	1799	1788	126	1914
6	Goa	65	2	67	63	1	64	27	1	28
7	Gujarat	1606	526	2132	1595	2785	4380	1356	221	1577
8	Haryana	1002	196	1198	994	47	1041	1012	86	1098
9	Himachal Pradesh	165	6	171	262	10	272	186	9	195
10	Jammu & Kashmir	100	5	105	100	2	102	176	5	181
11	Jharkhand	328	27	355	145	5	150	112	12	124
12	Karnataka	403	42	445	376	36	412	398	48	446
13	Kerala	723	50	773	1069	134	1203	1177	221	1398
14	Madhya Pradesh	6210	493	6703	6346	166	6512	6320	263	6583
15	Maharashtra	5708	327	6035	5175	232	5407	5482	211	5693
16	Manipur	3	1	4	20	3	23	13	4	17
17	Meghalaya	140	6	146	120	5	125	96	15	111
18	Mizoram	82	3	85	44	0	44	34	7	41
19	Nagaland	6	2	8	9	1	10	14	3	17
20	Odisha	903	13	916	813	25	838	910	24	934
21	Punjab	274	70	344	253	24	277	102	9	111
22	Rajasthan	2104	113	2217	2174	135	2309	2126	77	2203
23	Sikkim	22	17	39	19	0	19	36	5	41
24	Tamil Nadu	1436	1299	2735	945	604	1549	1483	331	1814
25	Telangana			0	912	19	931	1226	26	1252
26	Tripura	50	13	63	64	0	64	37	0	37
27	Uttar Pradesh	1070	119	1189	1254	143	1397	958	48	1006
28	Uttarakhand	213	18	231	122	3	125	125	2	127
29	West Bengal	683	110	793	1483	83	1566	473	89	562
	TOTAL STATE(S)	29971	4082	34053	31426	5015	36441	28873	2000	30873
30	A & N Islands	7	1	8	13	1	14	13	0	13
31	Chandigarh	79	3	82	116	0	116	100	0	100
32	D&N Haveli	13	0	13	6	0	6	15	2	17
33	Daman & Diu	10	0	10	2	0	2	3	0	3
34	Delhi UT	1590	48	1638	1946	23	1969	2332	34	2366
35	Lakshadweep	0	0	0	1	0	1	0	0	0
36	Puducherry	55	2	57	16	0	16	60	1	61
	TOTAL UT(S)	1754	54	1808	2100	24	2124	2523	37	2560
	TOTAL (ALL INDIA)	31725	4136	35861	33526	5039	38565	31396	2037	33433

Source: Crime in India